

**CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH**

OA/310/00071/2019

Dated Friday, the 25th day of January, 2019

PRESENT

**Hon'ble Mr.R.Ramanujam, Administrative Member
&
Hon'ble Mr.P.Madhavan, Judicial Member**

A.Marimuthu,
S/o.S.Arunachalam, No.6/19,
Gangaiamman Koil Street, Vadapalani,
Chennai-26.

...Applicant

By Advocate M/s P.Arumugavel

Vs.

1.Union of India,
rep., by The General Manager,
Southern Railway, Headquarters Office,
Park Town, Chennai 600 003.
2.The Principal Chief Personal Officer,
Southern Railway, Headquarters Office,
Park Town, Chennai 600 003.
3.The Principal Chief Material Manager (PER),
Southern Railway, New Joint Office,
Ayanavaram, Chennai 600 023.
4.The Deputy Chief Material Manager,
General Store Depot (PER),
Ayanavaram, Chennai 600023
5.The Assistant Personal Officer,
General Store Depot (PER), Ayanavaram,
Chennai 600 023.

...Respondents

By Advocate Mr.P.Srinivasan

ORDER**[Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)]**

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To direct the respondents 4 & 5 to consider the representations dated 24.02.2018 & 07.11.2018 of the applicant in accordance with para.9.4. Of Master Circular (MC).25, within time frame fixed by this Hon'ble Tribunal and pass such further or other orders as may be deemed fit and proper and thus render justice.”

2. It is submitted by the learned counsel for the applicant that the applicant made representations dated 24.02.2018 & 07.11.2018 regarding his grievance which is still pending with the authorities. Accordingly, the applicant would be satisfied if the competent authority is directed to consider the same and pass appropriate orders within a time limit to be set by the Tribunal.
3. Mr.P.Srinivasan, Senior Standing Counsel for Railways takes notice on behalf of the respondents.
4. Keeping in view the limited relief sought and without going into the substantive merits of the case, the representations of the applicant dated 24.02.2018 & 07.11.2018 are directed to be considered by the competent authority in accordance with law and relevant rules. A reasoned and speaking order shall be passed

within a period of three months from the date of receipt of a copy of this order.

5. OA is disposed of with the above directions at the admission stage.

(P.MADHAVAN)
MEMBER(J)

(R.RAMANUJAM)
MEMBER (A)

25.01.2019

M.T.